

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 20

CP(IB) No. 527/Chd/HP/2019

Under Section 9, IBC 2016

In the matter of:-

Indo Pack Ltd.

...Petitioner/ Operational Creditor

Vs.

Sea Pharmaceuticals Pvt. Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Ms. Sanya Arora, Advocate for the petitioner/ operational creditor.

Mr. G.S. Sarin, PCS for the respondent/ corporate debtor.

A date is requested by learned counsel for the petitioner/ operational creditor on the ground that she has been recently engaged in the matter and she may be allowed to file Vakalatnama as well as to make compliance of the order dated 27.07.2022. Let the same be done at least one week before the next date of hearing. List on 24.01.2023.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

November 16, 2022

SM